

(d) Does not arise.

#### Field Kit to Detect Drugs

7795. SHRIVAKKOMPURUSHOTHAMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a field kit to detect drugs has been developed indigenously;

(b) if so, the details thereof;

(c) whether commercial production of the kit has started;

(d) whether the indigenously developed kit is comparatively cheaper than the kit available in other countries; and

(e) if so, its scope for export to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJKHAPARDE): As per the information received from Ministry of Finance (Department of Revenue) the reply is given below:

(a) to (c). A drug identification kit for use by the enforcement agencies, for on-the-spot identification of narcotic drugs and psychotropic substances has been indigenously developed by the National Chemical Laboratory, Pune. The Technical know-how has been transferred to M/s. Hindustan Antibiotics Limited, Pune who have undertaken commercial production of the said kits for use by various drug law enforcement agencies in the country.

(d) to (e). While specific information about the price of such kit in other countries is not available, it compares well with the price of the United Nations Drug Identification Kits and is cheaper than that of Czechoslovakia. As regards the scope for export, the United Nations Division of Narcotic Drugs have been suitably addressed in the matter.

#### Borotone Ointment

7796. SHRI RAM PUJAN PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that Borotone ointment, an Homoeopathic antiseptic cream, is a basic formula of Homoeopathic composition, which has been duly licensed under the homoeopathic Drug Licence;

(b) whether the manufacturers are showing the product as Ayurvedic and thus permitting sale thereof without obtaining the necessary drug licence and cheating the gullible public; and

(c) if so, the action proposed to be taken against the erring manufacture?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJKHAPARDE):

(a) and (b). In accordance with the provisions of Drugs and Cosmetics Act, 1940, and the Rules-made thereunder, the Drug Controller of West Bengal is the Licensing Authority in the case. The Borotone ointment under the Licence No. HL. 605 M was manufactured by KMP Ayurvedic Research Centre, I Burman Street, Calcutta-7 as a Homoeopathic Anti-septic cream till 5.2.88. The formula of this cream given on the packing is as follows:-

*" Each 5 gms. contains*

Boric Acid	:	1% W/W
Zink Oxide	:	3% W/W
Berberis Aquifolium	:	1 x - 0.05 ml
Calendula Officinalis	:	1 x - 0.05 ml.
Sulphur Iodatum	:	3 x 0.025 ml.
Alcohol	:	4% V/W
Lanolin & Paraffin	:	Q.S."

The ingredients, namely, Boric Acid and Zinc Oxide were used in the crude form and as such this could not be called a formula of homeopathic composition. The firm surrendered the said licence on 10.2.88 and subsequently obtained endorsement of Borotone under Ayurvedic Licence No. AL.604-M on 14.9.88.

(c) Information is being collected.

#### **Works Committee in DDA**

7797. SHRI RAJ KUMAR RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Works Committee has been constituted by the Delhi Development Authority under clause 3 of the Industrial Disputes Act, 1947; and

(b) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a) No, Sir.

(b) It has not so far been considered necessary to constitute the Works Committee because the Delhi Development Authority has made rules/regulations for regulating the service conditions of all categories of its employees and this arrangement has worked satisfactorily. Additionally, there is a large number of Union in the Delhi Development Authority and it is not possible to decide from which union (s) representatives should be taken on the Works Committee. Delhi Development Authority has already referred this matter to the Delhi Administration.

#### **Authority of Secretary to call for meeting of Cooperative House Building Society**

7798. SHRISANAT KUMAR MANDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Registrar of Cooperative Societies, Delhi has taken a decision

that the Secretary of a Cooperative House Building Society is authorised to call meeting of the Managing Committee of the Society without consulting the directly elected President of the Society;

(b) if so, the rationale behind this decision;

(c) whether the Registrar has given permission to the Ministry of Commerce and Industry Cooperative House Building Society Ltd., Pushpanjali Enclave, Delhi to conduct fresh elections in May, 1989 after a gap of 20 months between the two elections when elections are to be held every year as per rules;

(d) whether the Registrar allowed the Vice-President, Secretary and Treasurer of the above society to hold their office for more than two consecutive terms in violation of the prescribed rules; and

(e) if so, the reasons therefor and the steps Government propose to take to set matters right?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a) No, Sir. The meetings of the Societies have to be held when necessary and are to be called by the Secretary on receipt of requisition from 3 members or 1/3rd members of the Managing Committee, whichever is more, or from the Registrar of Cooperative Societies or any person authorised by him.

(b) Does not arise.

(c) No, Sir.

(d) No, Sir

(e) Does not arise.

#### **Encroachment of DDA land in Janakpuri**

7799. PROF. SAIFUDDIN SOZ: Will the Minister of URBAN DEVELOPMENT be pleased to state: